

High Court of Jammu and Kashmir at Srinagar.

Order

No: 169

Dated: 17-5-2017

Sanction is hereby accorded to the additional allotment of funds in favour of the following Courts, under Major Head 2014-Adm. Of Justice, Sub Head 0488-D&S Judges, under various object heads during the current financial year 2017-18 as per detail given below:-

Rs. In lacs.

S.No.	Name of the court	Salary	Furniture & furnishings.	2071-P&ORB (NPS)
1.	Pr. D&S Judge, Kupwara.	----	----	1.50
2.	Pr. D&S Judge, Samba.	----	----	0.40
3.	Pr. D&S Judge, Shopian.	----	1.00	----
4.	Spl.Mob.Mag.(T) Jammu.	----	----	0.40
5.	Munsiff, D.H.Pura.	----	1.50	----
6.	C.J.M. Udhampur.	----	0.50	0.30
	For Misc. Courts.			
1.	Pr. D&S Judge, Reasi.	2.00	----	0.30
2.	Pr. D&S Judge, Poonch.	3.00	----	0.20
3.	Pr. D&S Judge, Anantnag.	2.00 (For Tehsil office Bijbehara.	----	0.20

By Order.


Deputy Registrar (Accts) 17/5/17

No: 5146-63/Ae Dated: 17-5-17

Copy to the:-

- 1-6 Pr. D&S Judge, Kupwara/Samba/Shopian/Reasi/Poonch/Anantnag.
7. C.J.M. Udhampur.
8. Spl.Mobile Magistrate (T) Jammu.
9. Munsiff, D.H.Pura.
10. Try. Officer, Sub Try. Distt. Court complex, Janipur, Jammu.
- 12-18 Try Officer, Kupwara/Samba/Shopian/Udhampur/D.H.Pura/Anantnag/Reasi/Poonch.
- For in f. and n/a
- 19 Order file.


Deputy Registrar (Accts) 17/5/17